

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Comp. App. (AT) (Insolvency) No. 828 of 2020

IN THE MATTER OF:

**RS Infra Projects, Through Proprietor
Ram Babu Sharma**

... Appellant

Versus

Supreme Infrastructure India Ltd.

...Respondent

**Present: For Appellant : Ms. Preeti Kashyap and Mr. Rakesh Kumar,
Advocates**

**O R D E R
(Through Virtual Mode)**

29.09.2020 The issue raised in this appeal is that Section 9 application filed by the Appellant (Operational Creditor) has been dismissed overlooking the fact that 'debt and default' is clearly established. It is submitted that the impugned order is perverse.

Issue notice upon Respondent. Appellant to provide mobile Nos./e-mail address of the Respondent. Notice be issued through e-mail or any other available mode. Requisites along with process fee be filed within three days.

List the appeal 'for Admission (After Notice)' on **11th November, 2020**.

**[Justice Bansi Lal Bhat]
Acting Chairperson)**

**[V.P. Singh]
Member (Technical)**

**[Shreesha Merla]
Member (Technical)**